

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, AT PUNE
APPEAL NO. 28 OF 2025

MR. DILIP MANGESH MORJE ... APPELLANT

VERSUS

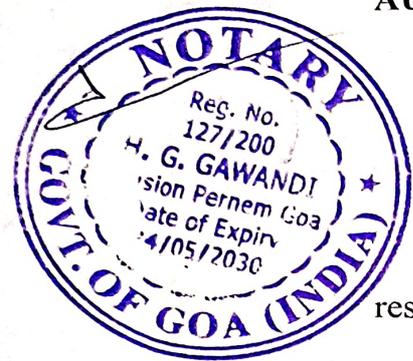
THE GOA COASTAL ZONE MANAGEMENT
AUTHORITY AND ORS.

... RESPONDENTS

AFFIDAVIT IN REJOINDER ON BEHALF OF THE
APPELLANT

I, MR. DILIP MANGESH MORJE, aged about 54 years,
residing at House No. 1377, Temb Wada, Morjim, Pernem, Goa –
403512, the Appellant above-named, do hereby state on solemn
affirmation as under:

1. The Appellant is filing the present Affidavit in Rejoinder to put forth the correct factual position before this Hon'ble Tribunal and for denying the allegations leveled against the present Applicant in the Affidavit in Reply filed by the Respondent No. 1 i.e. Goa Coastal Zone Management Authority, dated 26/04/2025.
2. The Appellant states that nothing in the present Affidavit may be deemed as admission of any of the contents of the



Affidavit in Reply filed by the Respondent No. 1 i.e. Goa Coastal Zone Management Authority, dated 26/04/2025, unless the same is categorically and expressly admitted herein. Further, nothing may be deemed as admitted by the present Appellant on account of lack of specific denials.

PARAGRAPH WISE REPLY:

3. The Appellant states that, in respect of paragraphs 3 and 4 of the reply, the Respondent No.5 and his family members realized that they had failed in the civil proceedings against the Appellant and therefore with revengeful intentions, the present Respondent No.5 filed a complaint dated 25.04.2022, regarding the alleged illegal and unlawful construction carried out by the Appellant before the Goa Coastal Zone Management Authority.

4. The Appellant denies the contents of paragraphs 5 to 7 of the reply, and states that from the bare perusal of the Structural Report dated 20.10.2024, it is evident that the site inspection was undertaken in the absence of the present Appellant and therefore the same cannot be considered as valid and is



prima facie not tenable in the eyes of law. Further, it is pertinent to note that, as the Structural Report dated 20.10.2024 in itself is defective and consists of legal lacunas, the proceedings initiated in furtherance of the same cannot be legal or valid in themselves.



5. The Appellant states that, the Respondent No. 1, in its paragraph 8 of the reply, has admitted the contents of para A of the captioned Appeal.
6. The Appellant states that, in respect of paragraph 9 of the reply, the Appellant denies the allegations made against him in toto and further states that, the Appellant is a licensed traditional fisherman and the same is pertinent from his Marine Fishers Identity Card, issued by the Government of India through Ministry of Agriculture, bearing No. GAO1TF010986, dated 13/11/2012, which is annexed at page 103 of the captioned Appeal. Further, the Appellant denies the allegation levelled against him that he is not a Mundkar and states that, the Respondent No. 5 has solely considered the copy of the register of the office of Joint

Mamlatdar at page 36 of the captioned Appeal while levelling the allegations and has failed to consider the copy of the order of the Court of Joint Mamlatdar, dated 30/08/1983, annexed at page 37 of the captioned Appeal (typed copy of the order is annexed at page 40 of the captioned Appeal), the Form XI annexed at page 38 of the captioned Appeal, issued in favour of the father of the present Appellant, i.e. Mr. Mangesh Rajaram Morje, the order dated 23/12/2016, passed by the Deputy Director of Panchayats, North, at Panji Goa in case No. DDPN/Morjim/Per/63/2008. Furthermore, the rights of a Mundkar being inheritable in nature, the present Appellant has inherited of Mundkarship as the father of the appellant has been registered as Mundkar in the year 1982 on the basis of existence of the structure of father of the appellant, The copy of the order is annexed with the captioned Appeal as Annexure D at page 37 of the paperbook, and translation at page 40 of the paperbook).



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7. The Appellant states that, in respect of paragraph 10 of the reply, the Respondent No. 1 has once again failed to consider the aforesaid order of the Court of Joint Mamlatdar, dated 30/08/1983. The order of the registration of Mundkarship is based on the pre-existence of the structure in the property and it is the evident that the same has been in existence prior to 1991. The order dated 23/12/2016, passed by the Deputy Director of Panchayats, North, at Panji Goa in respect of setting aside of order of demolition of the structure.



8. The Appellant has taken appropriate steps to obtain the order of Mundkar declaration from the court of Mamlatdar of Pernem. The Competent Authorities are the Mamlatdar and therefore orders issued by them are a substantial and conclusive proof of the same. Furthermore, it is pertinent to note that, the father of the present Appellant was registered as a Mundkar in 1983 and since then, neither the present Respondent No. 5 nor any of his kins / relatives have challenged or disputed the same and therefore the very conduct of the Respondent No. 5 and kins/relatives ascertains the fact that the present Appellant has inherited the

right of Mundkarship from his father, i.e. Mr. Mangesh Morje, who was a Mundkar of Bhatkar Mr. Prabhakar Shamboo Naik. It is pertinent to note that, the present Appellant has preferred an application before the Court of Ld. Mamlatdar, Pernem for declaration of the Appellant and his wife as Mundkars and the matter is registered under No. MAM/PER/MND/9/2025 and presently subjudice before Mamlatdar. Hereto annexed and marked as Annexure A is the copy of the Application.

9. The Appellant states that, in respect of paragraph 12 of the reply, the Appellant denies the allegations made against him in toto and further states that the rights of the present Appellant have accrued in respect of formal registration of him being a Mundkar and the same have been registered vide order of the Court of Joint Mamlatdar, dated 30/08/1983. Further, order dated 23/12/2016, passed by the Deputy Director of Panchayats, North, at Panji Goa in case No. DDPN/Morjim/Per/63/2008 wherein the complaint against the illegal construction structure B as per the sketch of Surveyor of the CRZ has been dismissed and same has



attend the finality and registered him as a tenant of the dwelling house.

10. The Appellant states that, in respect of paragraphs 13 and 14 of the reply, the electricity bills, water bills and house tax receipts are of the house constructed by the father of the Appellant before 1975, i.e. before the CRZ Notification came into being in 1991, with a prospective effect and exempted the structures built before 1991. Further, the mother of the Appellant, after the death of his father, i.e. Late Mr. Mangesh Morje, had duly obtained the permission of renewal and repair of the said house in 2007 from the concerned authorities and the same are annexed at Annexure E Colly of the captioned appeal.

11. The Appellant states that, in respect of paragraphs 15 and 16 of the reply, the Respondent No. 1 has time and again failed to consider the order of the Court of Joint Mamlatdar, dated 30/08/1983, bearing No. JM/MND/RGT/MOR/657/82, and its contents thereof wherein it is specifically stated that the then Respondent Mr. Prabhakar Shambu Naik has neither



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contested the application of the father of the Appellant and nor had he remained present. Therefore, the father of the Appellant was granted the rights of Mundkarship uncontested. It is pertinent to note that, the Respondent No. 1 has also repeatedly failed to consider the order dated 23/12/2016, passed by the Deputy Director of Panchayats, North, at Panji Goa in Case No. DDPN/Morjim/Per/63/2008, declaring the present Appellant as a Mundkar.

12. The Appellant states that, in respect of paragraph 17 of the reply, the present structure is the outcome of the repairs and renovations carried out by the mother of the Appellant after obtaining due permissions from the concerned local authorities. It is pertinent to note that, the uncle of the Respondent No. 5 had also previously made similar allegations against the Appellant before the Deputy Director of the Panchayats, North, vide DDPN/Morjim/Per/63/20, wherein the Deputy Director of the Panchayats, North was pleased to pass an order dated 23/12/2016 and declare that the house of the Appellant was protected under the provisions of the beneficial legislation and that the present



Appellant (Respondent therein) has obtained necessary approvals and permissions from the concerned departments and had further dismissed the complaint against the present Appellant.

13. The Appellant states that, in respect of paragraph 18 of the reply, the Respondent No. 1 has repeatedly failed to understand that the plan produced by the Appellant before the Respondent No. 1 is not a computerized copy but a hand-drawn one, as there are several spelling mistakes in the plan the lines are overdrawn and the same would be visible when the plan is perused attentively. Further, it is the precision of the architects then that the plan seems computerized to the naked eyes. Furthermore, in respect of the Survey No. being mentioned as 119/3A instead of 119/3, is an honest error committed by the architect as at that time there existed no Survey No. 119/3A and it has come into force recently. Moreover, in respect of the date of endorsement and permission being the same and absence of record of fortnightly meetings of the village Panchayat of Morjim, it is



the administrative lookout of the region and no reason to pull the present Appellant under radar.

14. The Appellant states that, in respect of paragraphs 19 to 22 of the reply, the Respondent No. 1 has apparently denied the contents of the Appeal which are a matter of record. Further, the Show Cause Notice issued by the Respondent No. 1 against the present Appellant was on the basis of a Structural Report, which is a result of a site inspection undertaken in the absence of the present Appellant. Furthermore, throughout the proceedings the Respondent No. 1 has failed to consider the documents submitted by the Appellant and has passed an erroneous order, without application of mind.

15. The Appellant states that, in respect of paragraph 23 of the reply, the issue in respect of the declaration of the Mundkarship of the Appellant, the error in the survey No. being mentioned as 119/3A instead of 119/3 have already been clarified hereinabove. Further, the electricity bill mentions the address as Tembwada, Morjim and is in the name of the father of the Appellant and the same is to be



considered in respect of the fact that the energization date is of 1975, when the addresses were written in the manner mentioned upon the electricity bill. It is pertinent to note that, almost all the houses situated in Survey No. 119/3 have their addresses mentioned as Tembwada, Morjim, which have been very well considered by the Respondent No. 1 during the individual proceedings of the concerned persons.

16. The Appellant states that, in respect of paragraph 24 of the reply, the Appellant reiterates that the present structure is the outcome of the repairs and renovations carried out by the mother of the Appellant and are in furtherance of the plan submitted by the Appellant before the Respondent No. 1, during the original hearing, which the Respondent No. 1 clearly misunderstood as a computerized one and failed to pay attention to its details. Further, when perused the show cause notice issued by the Respondent No. 1 and the impugned order, it is evident that, the order of demolition is issued against 8 (eight) structures, inclusive of the Structure 'B', which is the residential house of the Appellant and his family.



16.1. The Appellant further states that structure 'B' is a residential house of the Appellant and the same is duly reflected on survey plan and also recorded in the other right column of form I & XIV of S. No.119/3. The promulgation of survey records was conducted in the year 1969-70 in village Morjim and the structure was in existence at the time of the survey. Hence, it is reflected on survey plan and form I & XIV of property bearing Sy. No. 119/3. The structure being a residential premise for the family of the appellant, the electricity connection was released in the year 1975, as it was the year when electricity reached the village.

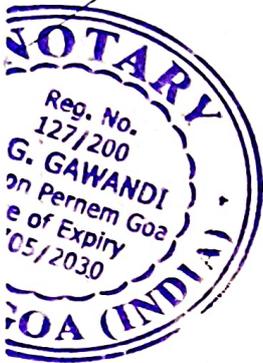
16.2. The Appellant further states that, the Respondent no. 1 has sealed 8 (eight) structures, inclusive of the structure 'B', alleging it to be commercial property and ignoring the fact that it is a residential premise of the Appellant and his family, even when specifically pointed out by the present Appellant during the proceedings. It is pertinent to note that, the action of the Respondent No. 1 is bad in



law as the same has been undertaken without following the due process of law.

16.3. The Appellant further states that, the Respondent No. 1 has overlooked the documents in respect of the Structure B even when the same is an old structure repaired back in 2008 and does not come under the purview of CRZ and therefore the show-cause notice and order of demolition ought to be withdrawn. Furthermore, structure 'F' has been shown as residential in the report of the Respondent No. 1 as it is an area utilized to store the wood and other articles of house and is very close to the residential area. It is pertinent to note that, the Structures 'B' and 'F' have Mundkarial rights therein and the same is also pertinent from the Registration Certificate annexed at Annexure D, at page 37 of the paperbook.

16.4. The officers of CRZ had come to seal the structure 'B' alleging it as commercial. However appellant pointed out to officers that it is residential and part is used on 'Home Stay', the officer seal the part of house. The act of sealing

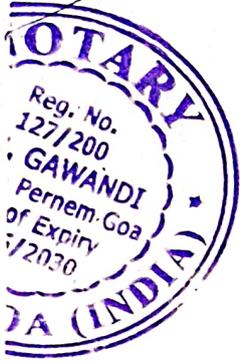


the structure was illegal and there was order from High Court nor from any authority. The act of respondent to seal the structure without following due to process of law.

17. The Appellant states that, in respect of paragraph 25 of the reply, the Appellant has duly obtained the House Registration Certificates, in respect of the house of the Appellant, which vividly state that the construction exists since before 1988 and the same is recorded in the Tax Assessment Register of the local body. Further, the Appellant has annexed the Occupancy Certificate dated 18/08/1989, issued by Village Panchayat Morjim, in respect of the commercial and residential house bearing No. 847, in favour of the father of the Appellant, i.e. Mr. Mangesh Morje, at page 81 of the paperbook. It is pertinent to note that, at page 82 of the paperbook, the Appellant has annexed a Certificate dated 29.10.2024, issued by the Village Panchayat Morjim, which makes it further evident that the then house No. 847 is presently house No. 1377, i.e. the house of the present Appellant.



18. The Appellant states that, in respect of paragraph 26 of the reply, the Respondent No. 1 has itself ignored the fact that the Respondent No. 1 has passed varied orders in identical matters, when similar documents were brought on record by the persons concerned therein, thereby projecting discrimination and breach of rights guaranteed under Article 14 of the Constitution of India. It is pertinent to note that, when passing varied orders, the Respondent No. 1 has not raised suspicions in respect of the address on the electricity bill or the house tax receipts, even when the concerned electricity bills project the addresses as Tembwada, Morjim. Further, the parties therein had submitted similar certificates issued by the village panchayat in respect of the registration of the houses and the same were accepted by the Respondent No. 1 as proof of existence of the structures before 1991. Therefore, it becomes further evident that, the Respondent No. 1 has portrayed discrimination against the present Appellant. Hereto annexed and marked as **'Annexure B Colly'** are the copies of the documents submitted by the parties in identical matters, which are considered by the



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Respondent No. 1 as proof of existence of structures before 1991, obtained by the present Appellant under Right to Information Act, 2005.

19. The Appellant states that, in respect of paragraphs 27 to 31, the Appellant reiterates the aforesaid as the same has been discussed in detail hereinabove.

20. The Appellant states that, in respect of paragraph 32, the Respondent No. 1 has admitted the claim of the present Appellant that the site inspection was carried out without following the due process of law by clearly stating that “the copies of the site inspection report was given to the Appellant at the time of hearing before the Authority” and makes it further evident that the Appellant had no knowledge of the site inspection being carried out in his house. Further, the action of the Respondent No. 1 raises questions as to the authenticity of the site inspection report and whether in reality it is the site inspection report of the house of the present Appellant.



21. The Appellant states that, in respect of paragraph 34 and 35 the Appellant states that, the Respondent No. 1 has completely ignored the rule of evidence that one who alleges has to prove the allegations. Further, it has also forgone the fact that the bone of contention is as to the alleged illegal construction and not of its use.

22. The Appellant therefore most humbly prays that in consideration of the contents of the captioned Appeal and the present Affidavit in Rejoinder, the Appeal may kindly be allowed and the order dated 16/01/2025, passed by the Respondent No. 1 may kindly be set-aside.

The Appellant states that, the contents mentioned hereinabove in paragraph 1 to 24 are true and correct to the best of his knowledge, belief and information and paragraph 25 is his prayer and he believes the same to be true.

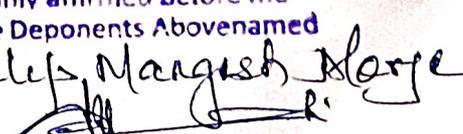
Solemnly affirmed at Pernem, Goa)

Dated 13TH day of September, 2025)


DEPONENT

Reg. No. 2601/2025
on 13/9/2025

Solemnly affirmed before me
by the Deponents Abovenamed



HANUMANT G GAWANDI
NOTARY



VERIFICATION

I, Mr. Dilip Mangesh Morje, aged about 54 years, residing at House No. 1377, Temb Wada, Morjim, Pernem, Goa – 403512, the Appellant above-named do hereby state and declare on solemn affirmation that whatever stated hereinabove is true and correct to the best of my knowledge and information, and I have not suppressed any material facts.

Place: Morjim, Goa

Dated:



Mr. Dilip Mangesh Morje

Appellant

Advocate for the Appellant

Reg. No 2602/2025
on 12/9/2025
Executed before me by both
All the parties Abovenamed
H. G. Gawandi
HANUMANT G. GAWANDI
NOTARY



ANNEXURE A

1

IN THE COURT OF THE MAMLATDAR OF PERNEM
AT PERNEM, GOA

Mundkar

Application

/2025

1) **MR. DILEEP ALIAS LOSHAN MANGESH MORJE,**

S/o. Late Mangesh Morje

55 years of age, Married, Fisherman,

2) **MRS. HEMA DILEEP MORJE,**

W/o. Mr. Dileep Loshan Mangesh Morje,

55 years of age, Married, Housewife,

Both r/o. H. No. 1377, Temb-Wada,

Morjim Pernem Goa – 403512

..... Applicants

V/S

Prabhakar Shamboo Naik

(Since deceased through his Lrs)

1. Mr. Anil Prabhakar Naik,

S/o. Late Prabhakar Shanboo Naik,

72 years of age, Married, Self employed,

2. Mrs. Joyce Anil Naik,

W/o. Mr. Anil Prabhakar Naik



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 25/3/25
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 OFFICE OF THE MAMLATDAR
 PERNEM - TALUKA

68 years of age, Married, Housewife,

3. Mrs. Shobha Sham Naik,
W/o. Late Sham Prabhakar Naik
Major of age, widow, Housewife,
4. Mr. Swapnil Sham Naik,
S/o. Late Sham Prabhakar Naik
42 years of age, Married, Self employed,
5. Mrs. Jagruti Swapnil Naik,
W/o. Mr. Swapnil Sham Naik,
42 years of age, Married, Service,
6. Mr. Dipak Prabhakar Naik,
S/o. Late Prabhakar Shanboo Naik,
70 years of age, Married, Retired,
7. Mrs. Megha Dipak Naik
W/o. Mr. Dipak Prabhakar Naik,
68 years of age, Married, Housewife,
All residents of 64/F, Parel village,
Parel, Mumbai, Maharashtra - 400012

.....Opponents

APPLICATION UNDER SECTION 8 (A) OF
MUNDKARS ACT FOR DECLARATION OF
MUNDKARSHIP.



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MAY IT PLEASE YOUR HONOUR:

The above named applicants most respectfully state and submit as under:-

1. The applicants state that there exist a property in village Morjim known as "PIRACHO KHAJAN" bearing Survey No. 119 Sub Division No. 3, admeasuring an area 16000 Sq. mts within the jurisdiction of the Village Panchayat of Morjim, Taluka and Sub-District of Pernem, District of North Goa, State of Goa (for the sake of brevity hereinafter called or referred to as **SAID PROPERTY** which is bounded as under:-

East : By Nullah

West : By property bearing survey No. 119/3-A

North : By property bearing survey No. 119/2

South : The property bearing Survey No. 119/4, 4-A, 4-A-1

2. The applicants state that in the said property there exist many houses of the villagers including the house of the applicants.
3. The applicants alongwith his family dwells in the house that has registered in the office of Village Panchayat, Morjim under No. 1377(new) for the house tax assessment having water and



electricity connection. This house reflects on survey plan
(Hereinafter referred to as **SAID DWELLING HOUSE**)

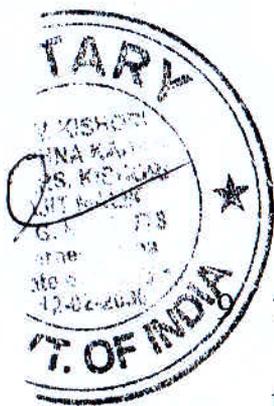
4. The name of the father of the applicant is duly recorded in the other rights column of form I & XIV of the said property
5. The applicants state that the said dwelling house was constructed by the father of the applicants with the consent of the ancestors of the landlord. The said house is existing since many decades and it is duly reflected in the other rights column of form I & XIV and survey plan. The parent and the applicants dwell in the said house and all the religious rituals and traditions are performed in the said house.
6. The applicants state that said dwelling house was constructed prior to promulgation of survey records hence reflected on the survey plan and in form I & XIV of the said property.
7. The said dwelling house was given electricity connection in the year 1975. As per the panchayat record the said dwelling house of the applicant was registered in the year 1988 and till date the



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said dwelling house has three numbers for tax assessment. The earlier record is not available with the panchayat.

8. The applicants state that the father of the applicant No. 1 had constructed the house with the consent of the ancestors of the opponents. The structure is existing in the said property which was looked after by the family of the applicants in the capacity of tenant as the landlord was residing at Mumbai.



The father of the applicant No. 1 was registered as the mundkar in the year 1982 on 30.08.1983

10. The applicants state the father and mother of the applicant expired on 16.08.2006 and 06.02.2013 leaving behind the applicant No.1 as the sole male heirs and his wife, the applicant No. 2 hereinabove.
11. The applicant is born and brought up in the said dwelling house and registered his birth in Village panchayat of Morjim.
12. The applicant states that, the part of dwelling of house is occupied for residence purpose and part is being used for commercial purpose as the dwelling is in tourism belt.

13. The EPIC (Voters card) of the applicants shows the address of as Merjim, Pernem Goa.
14. The applicants and his family resided in the said dwelling house and there exist a tar leading from the main road upto the locality.
15. That the parents of the applicants were carrying out repairs and maintenance of the said dwelling house during their life time and after their demise, the applicants are carrying out repairs and maintenance of the said dwelling house.
16. That the applicants are residing in the said dwelling house with fixed habitation. The applicant No.1 is residing in the said dwelling house since birth and applicant No.2 has started residing in the said dwelling house after marriage with the applicant No.1 with fixed habitation as they do not owned or possess any other house.
17. That the applicants states that the applicants are the Mundkar of the opponents in respect of the said dwelling house.



18. The applicants have been maintaining the said dwelling house all these years with their own cost whenever repairs are required to be carried out by the applicants.

19. That the applicants submits that applicants are entitled for the declaration that they are Mundkar of the opponent in respect of the said dwelling house bearing house No. 1377 situated at Tembwada, Morjim, Pernem - Goa.



20. The applicants relies on the following documents:

- a. Form I and XIV of the property bearing survey No.119/3 of Village Morjim, Pernem - Goa.
- b. Survey Plan of property bearing survey No. 119/3 of village Morjim, Pernem – Goa.
- c. House tax receipt
- d. House registration certificate
- e. Panchayat assessment registration
- f. Electricity Bill
- g. Water Bill
- h. Death certificate of father of the applicant No. 1
- i. Death certificate of mother of the applicant No. 1

- j. Birth Certificate of applicant No.1.
- k. Registration of Mundkar of father of the applicant No.1
- l. Voting card

It is therefore prayed that the applicants be declared as Mundkars of the opponent in respect of the said dwelling house bearing House No. 1377 situated at Tem-wada, Morjim, Pernem - Goa exist in the property bearing survey No.119/3 of village Morjim, Pernem - Goa.



Place: Pernem

Dated: .03.2025

Applicant No. 1

Lemap. Morje.

Applicant No. 2

VERIFICATION

I, **MR. DILEEP alias LOSHAN MANGESH MORJE**,
S/o. Late Mangesh Morje, 55 years of age, Married, Fisherman,
Indian National and resident of H. No. 1377, Tem-Wada, Morjim,
Pernem Goa do hereby make solemn verification and state that

whatever is stated in the above application is true and correct to my own knowledge and belief.

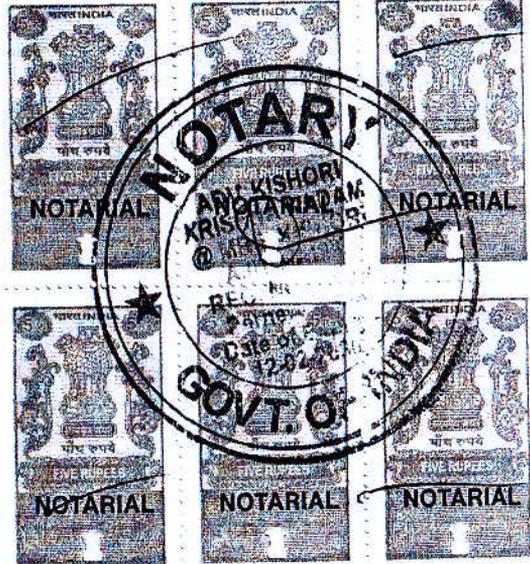
SOLEMNY VERIFIED AT PERNEM, ON THIS 24TH DAY OF MARCH, 2025.



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DEPONENT

Identified by Me
through Aadhar card
5268 7266 6036.



Verified before me
On 24/03/2025
Reg. No. 77/2025
K.A. Malik
ADV. KISHORI KRISHNA KADAM
@ MRS. KISHORI AJIT MALIK
(Advocate & Notary)
(Govt. of India)
Add. Pernem

AFFIDAVIT

I, MR. DILEEP alias LOSHAN MANGESH MORJE, S/o.
Late Mangesh Morje, 55 years of age, Married, Fisherman, Indian

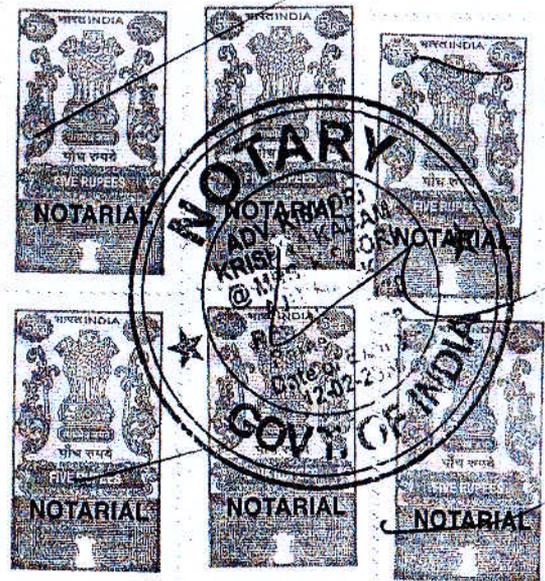
National and resident of H. No. 1377, Tem-Wada, Morjim, Pernem
Goa do hereby make solemn affirmation and state that whatever is
stated in the above application is true and correct to my own
knowledge and belief.

SOLEMNLY AFFIRMED AT PERNEM, ON THIS 24TH DAY
OF MARCH, 2025.

DEPONENT

Identified by Me
Aadhar card no.
5268 7266 6036.

Solemnly affirmed Before me by
Shri/Smt. Dileep Chohan Mungesh
who is identified before me by
Shri/ Smt. Aadhar card,
who is personally known to
on this 24th March 2025.
K.A. Mohit
ADV. KISHORI KRISHNA KADAM
© MS. KISHORI ANI MALIK
(Advocates & Notary)
(Govt. of India)
Add: Pernem
Regn. No. 78/2025 24/3/2025





FORM I & XIV

नमुना नं १ व १४

Date: 19/11/2024

1111

Page 1 of 2

Taluka PERNEM

तालुका

Survey No. 119

Village Morgim

गांव

सर्वे नंबर

Name of the Field पिराचे खाजण

Sub Div. No. 3

शेताचें नांव

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0001.52.96	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0001.52.96

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)
Pot-Kharab पोट खराब

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामिन	Grand Total एकूण	Remarks शेरा
0000.07.60	0000.01.84	0000.09.44	0001.62.40	

Assessment:

आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	प्रभाकर शंभू नाईक			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क

Name of Person holding rights and nature of rights:

इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार

काशीनाथ विष्णू मोर्जे यांचे घर

काशीनाथ विष्णू मोर्जे यांचा मांगर 2282

गणपत राजाराम मोर्जे घर आहे

वालेत वनराज यांचे घर आहे

वालेत वनराजा यांचे खोप आहे

मालकांचे घर आहे

मंगेश मोर्जे यांचे घर आहे

विष्णु लक्ष्मण हळणकर घर आहे

पांडूरंग सखाराम हळणकर

Mutation No.

फेरफार नं

Remarks

शेरा

Annexure C

INFORMATION ISSUED UNDER RTI ACT, 2005

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA		Help Line 1912	
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada, Ph No.			
Name : MR. CHANDRAKANT HALANKAR,	Energyisation Date : 25/03/1975	Line Min Charges :	
CA No : 60002806978	MRU No : AG301803	Walking Sequence :	0/1701/000
Inst. No : 5000272183	Meter Status : E - OK	Security Deposit (SD)-CD/BG :	30.00
Address : TEMWADO MORJIM,,	Connection Status : Active	Bill Date :	15/09/2023
Tel No : *****9651	Tariff Category : LTD	Due Date :	29/09/2023
Email id : *****@	Feeder No : MORJIM	Bill Basis :	Actual
	DTC/ Pole No : 1770490	Bill Number :	10053118888
	Voltage Level (KV) : 0.22/1-Ph	Last Bill Reading Date :	17/07/2023
	San. Load : 1.40KW	Billing Period In Days :	31
	Legacy No : AGRJ2G/45 / 1602-MJ / C2173012708	Read Period in Days :	31

Meter Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	MF	Consumption	Reading Remark
LT841815	KWH	17.08.2023	9682	17.07.2023	9647	35	1.00	35	OK

Bill Summary : Note-

Previous Arrears/Advance (A)	Advance payable(B)	DPC Till Bill Date(C)	Present Total Bill(D)	Rounding amount(E)	Amount Payable on or before due date 29/09/2023 (A + B + C + D + E)
	0.00		111.88	0.88-	111.00

Amount payable - RUPEES ONE HUNDRED ELEVEN

Last Payment of 83.00 Received on 01-SEP-2023

Avail 0.25% discount on bill amount for payments made within 7 days in advance of the due date and additional 1% rebate on electronic payment made at least 7 days in advance of the due date (only to LTD, LIG & LTAG (pump set & irrigation) consumers) We also accept advance payments.

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount
Fixed Charges	1	20.0000	28.93			
Energy Charges	35	1.7500	61.25			
FPPCA	35	0.3700	12.95			

Present Bill Charges

Particulars	Amount
Fixed Charges	28.93
Energy charges	61.25
FPPCA	12.95
Sundry Charges	
Adv./PP Rebate	
Meter Rent	0.00
Electricity Duty @ Rs 0.20/KWh	7.00
Monthly Minimum Charges	0.00
Subsidy	
Public Lighting Duty @ Rs.0.05/KWH	1.75
Total Current Demand	111.88

Meter reader's Name/code

<https://www.goaelectricity.gov.in>www.facebook.com/goaelectricity

Meter reader's Sign

CEE's Sign

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA

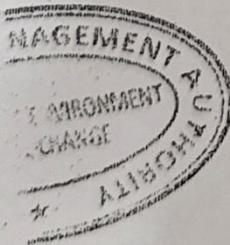
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada, Ph No.

Name: MR. CHANDRAKANT HALANKAR
CA No/Installation No/Bill No : 60002806978/5000272183/10053118888
Bill Amount Payable Rs.111.00 Due Date : 29/09/2023



Scan this QR Code to pay through any UPI

"Reduce anxiety and stress by practicing meditation --- Together we will fight COVID-19.



Annexure D Co

INFORMATION ISSUED UNDER RTI ACT, 2005



VILLAGE PANCHAYAT MORJIM

Taluka – Pernem – Goa 403512

Ph.No.(0832)2244310 www.vpmorjim.com Email ID: grampanchayatmorjim@gmail.com
 Ref. No. VP/MOR/PER/CERT /2024-2025/1349, Dt: 06/11/2024

HOUSETAX REGISTRATION CERTIFICATE

This is to certify that the structure bearing House No. 1369 situated at Tembwada-Morjim, Pernem-Goa is found registered in the House Tax Assessment Register (form No. VII) of this Panchayat since year 1988 to 1992 in the name of Mr. Vishnu L. Halarnkar. The same has been transferred in the name of Mr. Chandrakant L. Halankar R/o Kannaikwada, Morjim in the year 2000 and the same is found registered in his name till date.

This certificate is issued at the request of Applicant Mr. Sadanand G. Halankar for legal purpose.

Place: Morjim

Date: 06/11/2024.



Sawan
 SECRETARY
 Village Panchayat Morjim
 Tal: Pernem-Goa.



INFORMATION ISSUED UNDER RTI ACT, 2005



VILLAGE PANCHAYAT MORJIM
TAL. PERNEM GOA

E-Mail:- grampanchayatmorjim@gmail.com

www.vpmorjim.com

Phone no. 2244310

Ref. No. V.P./MOR/PER/CERT./2024 - 25/ 1305

Date:- 01/11/2024

CERTIFICATE

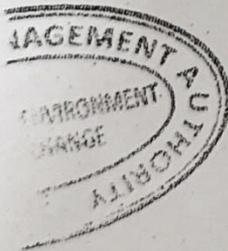
This is to certify that as per the records maintained /available in this Village Panchayat Office the house bearing No. 1369/A situated at Tembwada, Morjim, Pernem - Goa is presently registered in the name of Mrs./Mr. Vishnu G. Halankar. The details of house tax Registration of the said house is as follows:-

Sr. No.	Year	Name of the tax payer	House No.
01	2014-2024 till date	Vishnu G. Halankar	H.No. 1369/A

This certificate is issued at the request of Mrs./Mr. Sadanand G. Halankar R/o. Tembwada, Morjim, Pernem - Goa.

Place:- Morjim.

Dated:- 01/11/2024.



Pawar
SECRETARY
Village Panchayat Morjim
Tal: Pernem-Goa.

INFORMATION ISSUED UNDER RTI ACT, 2005

VILLAGE PANCHAYAT MORJIM

TAL. PERNEM GOA

Phone no. 2244310

Ref. No. V.P./MOR/PER/ CERT./ 2010 - 11/1420

Date:- 11 / 03/2011

CERTIFICATE

This is to certify that as per the records maintained /available in this Village Panchayat Office the house bearing New House No. 1369 situated at Tembwada, Morjim, Pernem-Goa is registered in the name of Shri. Vishnu L. Halankar since from the year 1987- 88. The same house is transferred in the name of Shri. Chandrakant L. Halankar in the year 1992 -93. Now the house No. 1369 is registered in the name of Shri. Chandrakant L. Halankar & The House Tax has been paid up to till date i.e. year 2010-11.

This certificate has been issued at the request of Shri. Chandrakant L. Halankar, R/o. Tembwada, Morjim, Pernem-Goa for his personal Use.

Place:- Morjim.

Dated:- 11 /03/2011.



Ashank
SARPANCH
Village Panchayat Morjim
Tal.: Pernem Goa

Certified to be the
true Copy of the Original

V. C. Sawant
(V. C. SAWANT)
Headmaster
VIDYAPRASARAK HIGH SCHOOL
MORJIM - GOA





FORM I & XIV

1111

Date: 05/11/2024

नमुना नं १ व १४

Page 1 of 2

Taluka PERNEM

Survey No. 119

तालुका

Village Morgim

सर्वे नंबर

Sub Div. No. 3

गांव

Name of the Field पिराचे खाजण

हिस्सा नंबर

Tenure

शेताचे नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0001.52.96	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0001.52.96

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.07.60	0000.01.84	0000.09.44	0001.62.40

Assessment : आकार	Rs. 0.00	Fore फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	प्रभाकर शंभू नाईक			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
काशीनाथ विष्णू मोर्जे यांचे घर काशीनाथ विष्णू मोर्जे यांचा मांगर 2282 गणपत राजाराम मोर्जे घर आहे बालेत बनराज यांचे घर आहे बालेत बनराजा यांचे खोप आहे मालकांचे घर आहे मंगेश मोर्जे यांचे घर आहे विष्णु लक्ष्मण हळणकर घर आहे पांडूरंग सखाराम हळणकर		

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
 Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada



Help Line 1912

Name : MR. GURUDAS GAONKAR,	Energisation Date : 23/03/1975 ✓	Line Minimum Charges :
Contract Account Number : 60002805293	MRU Number : AG301803	Walking Sequence : 0/1725/000
Installation Number : 5000272022	Number Status : E - OK	Security Deposit - Cash : 5875.00
Address : TEMWADO MORJIM,,	Connection Status : Active	Deposit/Bank Guarantee :
Telephone Number : *****8650	Tariff Category : LTD	Bill Date : 18/10/2024
Email Address : *****@	Feeder Number : MORJIM	Due Date : 01/11/2024
	Distribution Transformer/ 17T0490	Bill Basis : Actual
	Pole Number :	Bill Number : 10055332988
	Voltage Level (KV) : 0.40 / 3-Ph	Last Bill Reading Date: 19/08/2024
	Sanctioned Load : 9.22KW	Billing Period in Days : 32
	Legacy Number : AGR 2G 46 / 1606-MJ /	Read Period in Days : 32

7085

Meter Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	Multiplication Factor	Consumption	Reading Remark
LT19353841	KWH	20.09.2024	6959	19.08.2024	6764	195	1.00	195	OK

Bill Summary : Note - The Security Deposit Interest Rs.249.69-credited in the present bill charges

Previous Arrears/Advance (A)	Advance payable(B)	Delay Payment Charges Till Bill Date(C)	Present Total Bill(D)	Rounding Amount(E)	Amount Payable on or before due date 01/11/2024 (A + B + C + D + E)
-249.69	0.00		758.29	0.60-	508.00

Amount payable - RUPEES FIVE HUNDRED EIGHT

Last Payment of 556.00 Received on 23-SEP-2024

avail 0.25% discount on bill amount for payments made within 7 days in advance of the due date and additional 1% rebate on electronic payment made at least 7 days in advance of the due date (only to Low Tension Domestic and Commercial, Low Income Group & Low Tension Agriculture -pump set & irrigation, consumers) We also accept advance payments.

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount
Fixed Charges	9	20.0000	196.69			
Energy Charges	107	1.9000	203.30			
	88	2.8000	246.40			
Fuel and Power	43	0.3000	12.90			
Purchase Cost Adjustment	36	0.4500	16.20			
	63	0.2500	15.75			
	53	0.3700	19.61			

Present Bill Charges

Particulars	Amount
Fixed Charges	196.69
Energy charges	449.50
Fuel and Power Purchase Cost Adjustment	24.46
Sundry Charges	
Advance/ Prompt Payment Rebate	1.31-
Meter Rent	0.00
Electricity Duty @ Rs 0.20/KWH	39.00
Monthly Minimum Charges	0.00
Subsidy	
Public Lighting Duty @ Rs.0.05/KWH	9.75
Total Current Demand	758.29

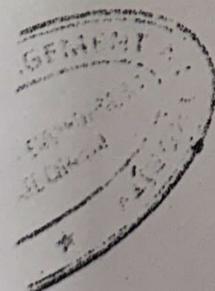
CO-OP SOCIETY LTD
 MORJIM BRANCH
 21 OCT 2024
CASH RECEIVED

Meter reader's Name/code
 Meter reader's Sign

<https://www.goaelectricity.gov.in>

www.facebook.com/goaelectricity

CEE's Sign



Consumer Copy

INFORMATION ISSUED UNDER RTI ACT, 2003

फॉर्म नं. ४ FORM No. 4

RECEIPT

पावती No. 38

Receipt Book No. 1

पावती बुक नंबर

The

Received with thanks from Jataram Sahu Gaunkar Temb 95
यांजकहून साभार पोहोचले. रुपये Rupees one only

(Rs 1-00)

on account of House Rent

च्या कारणासाठी

Date/तारीख 27/4/68

reference to cash entry book

नुमेना संदर्भ

Page No. पा. नं.

(Signature)
पावती देणारा अधिकार्याची सही
Signature and Designation of Issuing Officer

Instructions covering the use of Form 4 :- (a) Each Receipt Book shall have a Serial number and each receipt which shall be in duplicate for use with carbon paper, shall have a serial number within the book. Both book number and Receipt number shall be machine numbered on each receipt whether original or duplicate. (b) The Seal of the Fund shall be affixed to each Receipt before it is issued. The carbon copy shall be retained and original issued.



INFORMATION ISSUED UNDER RTI ACT, 2003



FORM NO. 4

[See Rule 13 and Rule 20 (IV)]

JK
HNO 1372

Receipt Book No. 801

RECEIPT

Receipt No. 55

The Village Panchayat MORJIM

Received with thanks from Gundas Prabakar Gaonkar

Rs. 1182/- Rupees (One thousand one hundred and eighty two only)

on account of HP/CT/GF up to year 2021-2022 to 2023-2024 HP Arr amt

Date	<u>14/02/2024</u>	CT	<u>50</u>	amt	<u>25</u>
Reference to cash entry		GF	<u>730</u>		<u>365</u>
			<u>780/-</u>		<u>390/-</u>

Book _____

page No. _____

Pawan
Secretary
V. P. SECRETARY
Village Panchayat Morjim
Tal: Pernem-Goa.

Instruction covering the use of form 4 :

- a) Each receipt book shall have a serial number and each receipt which shall be in duplicate for use with carbon paper shall have a serial number within the book. Both Book number and Receipt number shall be machine numbered on each receipt whether original or duplicate.
- b) The seal of the Panchayat shall be affixed to each receipt before issued. The carbon copy shall be retained and the original issued.



Mohan

10000216253



FORM I & XIV

नमुना नं १ व १४

Page 1 of 2

Date: 05/06/2013

Taluka PERNEM
 लुका
 Village Morgim
 व
 Name of the Field पिराचे खाजण
 जाचें नांव

Survey No. 119
 सर्वे नंबर
 Sub Div. No. 3
 हिस्सा नंबर
 Tenure
 सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जेरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00	0001.52.96	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0001.52.96

Non-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Grand Total एकूण	Remarks शेरा
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन		
0000.07.60	0000.01.84	0000.09.44	0001.62.40	

Assessment: Rs. 0.00 Foro Rs. 0.00 Predial Rs. 0.00 Rent Rs. 0.00
 भाकार फोर प्रेदियाल रेंट

No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	प्रभाकर शंभू नाईक	790		

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
काशीनाथ विष्णू मोर्जे यांचे घर काशीनाथ विष्णू मोर्जे यांचा मांगर 2282 गणपत राजाराम मोर्जे घर आहे बालेठ बनराज यांचे घर आहे बालेठ बनराज यांचे खोप आहे मालकांचे घर आहे मंगेश मोर्जे यांचे घर आहे विष्णू लक्ष्मण हळणकर घर आहे पांडूरंग सखाराम हळणकर ✓ तुकाराम सातु गांवकर दत्ताराम सखाराम हळणकर रामनाथ बाघाळकर शिवा कृष्णा हळणकर Shashikant Rajaram Morje owns his residential house and hut.	3082	

INFORMATION ISSUED UNDER RTI ACT, 2005

10000216250



FORM I & XIV

नमुना नं. 9 व 98

Date : 05/06/2013

Page 2 of 2

Taluka PERNEM
 तालुका
 Village Morgim
 गांव
 Name of the Field पिराचे खाजण
 शेताचें नांव

Survey No. 119

सर्वे नंबर

Sub Div. No. 3

हिस्सा नंबर

Tenure

सत्ता प्रकार

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year व	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनांचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
1983-84				बागायत	0000.00.00	0000.00.00		0000.00.00		

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



5/6/13

5/6/13

MPEK050620133428

5/6/13

80